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FEDERATION OF CONSUMER AND SERVICE ORGANIZATIONS

Promoted exclusively to deal with the pressing issues..

(Regd. No.CAG/01/2016 as a Consumer advocacy group with TRAI)

No.5, 4th Street, Lakshmipuram,
Tiruchirappalli – 620 010. T.N. State .

The Chairman,
Telecom Regulatory Authority of India,
New Delhi – 110 011.

27th, Aug., 2017

Through: Shri S.T. Abbas, Advisor (Networks,
Spectrum and Licensing

Dear Sir,

Sub: view submits by the CAG – reg:

At outset; we express our sincere thanks and appreciation to TRAI for seek view from the stakeholders in Consultation of this amendment.

The MNP is great tool to the telecom consumers to switchover from one to another for avail better quality of service. Your proposed amendment would further improve the system in availing MNP especially in reducing the numbers of rejection under the pretext of “UPC Mismatch and UPC expired.”

Further the Authority’s view in Non payment disconnection in furnishing details for the amount outstanding in the bill, date of the bill and notice served by the to the subscriber also would help to the telecom consumers in early availing MNP facility.

Thanking You, Sir,

M. Sekaran.
President,
Reg. CAG with TRAI